

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 124  
CP No. 250/59-241-242/JPR/2019  
Under Section 59-241-242-244 of  
Companies Act, 2013

**In the matter of:**

**Mr. Amitabh Dube**

...Petitioner

**Versus**

**Marathon India Ltd. & Ors.**

...Respondents

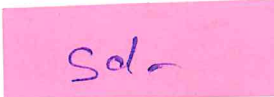
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

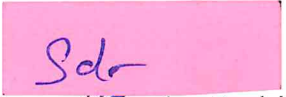
**Present Through Video Conferencing: -**

For the Petitioner : Mr. Aashish Sharma, Adv.  
For the Respondent : Mr. Vipul Jain, Adv.

**ORDER**

Heard Mr. Aashish Sharma, Adv. on behalf of the petitioner. Mr. Vipul Jain, Adv. on behalf of the respondent. Pleadings are complete in this matter. Interim order shall remain continue till the next date of hearing. List the matter on 28.03.2024 at fixed time 3:00 pm.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

February 08, 2024